

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA-1210/97

OA-1211/97

OA-1212/97

OA-1213/97

OA-1215/97

OA-1224/97✓

New Delhi this the 1st day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Mr. S.P. Biswas, Member (A)

1. OA-1210/97

Rajiv Lal,
DII/176, Kidwai Nager (West),
New Delhi.

...Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan,
New Delhi.
2. The Asstt. Director of Estates
in the Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.
3. The Deputy Director (Policy),
Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.

...Respondents

(By Advocate Shri R.V. Sinha)

2. OA-1211/97

B.D. Kaler,
DII/87, Kidwai Nagar (East),
New Delhi.

...Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan,
New Delhi.
2. The Asstt. Director of Estates
in the Directorate of Estates,
Ministry of Urban Affairs

& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.

3. The Deputy Director (Policy),
Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi. ... Respondents

(By Advocate Shri R.V. Sinha)

3. OA-1212/97

R.N. Prasad,
DII/47, Kidwai Nagar (East),
New Delhi. ... Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan,
New Delhi.
2. The Asst. Director of Estates
in the Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.
3. The Deputy Director (Policy),
Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi. ... Respondents

(By Advocate Shri R.V. Sinha)

4. OA-1213/97

Binod Kumar,
DII/61, Kidwai Nagar (West),
New Delhi. ... Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan,
New Delhi.

2. The Asst. Director of Estates
in the Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.

3. The Deputy Director (Policy),
Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.

...Respondents

(By Advocate Shri R.V. Sinha)

5. OA-1215/97

Qaiser Shamim,
C-6, M.S. Flats, Pandara Park,
New Delhi.

...Applicant

(By Advocate Shri Vikas Singh)

Versus

1. The Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan,
New Delhi.

2. The Asst. Director of Estates
in the Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.

3. The Deputy Director (Policy),
Directorate of Estates,
Ministry of Urban Affairs
& Employment,
Nirman Bhawan, Govt. of India,
New Delhi.

...Respondents

(By Advocate Shri R.V. Sinha)

6. OA-1224/97

1. N. Nagarajan,
2. P.K. Aggarwal
3. A.S.S. Khurana
4. Akhilesh Kumar
5. Chhotey Singh
6. Zile Ram
7. Jayesh Kumar
8. A.K. Sinha
9. P.K. Gupta
10. Mrs. P. Verma
11. N.K. Sinha
12. Bipin Chand
13. Mukund Joshi
14. R.K. Soni

15. Sudhir Kumar
16. Anil Kumar Jain
17. Prabhakar Singh ... Applicants

(All the applicants are working in the
Ministry of Urban Affairs and Employment,
Nirman Bhavan, New Delhi.
(By Advocate Shri Vikas Singh)

-Versus-

1. Union of India through
Secretary, Ministry of Urban
Affairs & Employment,
Nirman Bhavan,
New Delhi. ... Respondents
 2. The Director of Estates,
Nirman Bhavan,
New Delhi. ... Respondents
- (By Advocate Shri R.V. Sinha)

ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

These matters were reserved for orders by
our orders dated 6.6.97. In the meantime, it has been
brought to our notice that an Ordinance known as The
Out-Of-Turn Allotment of Government Residences
(Validation) Ordinance, 1997 has been issued and the
same has come into force with effect from 21.6.97. In
view of this Ordinance, we are of the view that no
order is required to be passed in these cases. Since
the question of eviction has been now circumscribed by
this Ordinance, the applicants are at liberty to file
a fresh O.A. if any other grievance still survives.

With the aforesaid observations, this O.A.
is disposed of. No costs.

(S.P. Blewas)
Member (A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

Attested

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2/1/97*

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